

**KARNATAKA LOKAYUKTA**

NO:UPLOK-1/DE/476/2015/ARE-9

M.S.Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru - 560 001.  
Date:7.9.2021

**:: ENQUIRY REPORT ::****:: Present ::****( PUSHPAVATHI.V )****Additional Registrar of Enquiries -9  
Karnataka Lokayukta,  
Bengaluru**

Sub: Departmental Inquiry against 1) Sri. Myageri C.B., Assistant Director, Department of Animal Husbandry & Veterinary Services and the then in charge Executive Officer, Taluk Panchayath, Kushtagi, (2) Smt. Sulochana R.Banasudi, in charge Child Development Project Officer, Kushtagi - reg.

Ref: 1. G.O.No. GraAaPa 76 ViSeBi 2015  
dated: 17.04.2015.  
2.Nomination Order No: UPLOK-  
1/DE/476/2015/ARE-9 Bangalore  
dated:01.10.2015 of Hon'ble  
Upalokayukta-1

\* \* \* \* @ \* \* \* \*

This Departmental Inquiry is initiated against (1) Sri. Myageri C.B., Assistant Director, Department of Animal Husbandry & Veterinary Services and the then in charge Executive Officer, Taluk Panchayath, Kushtagi, (2) Smt. Sulochana R.Banasudi, in charge Child Development Project

7.9.2021

Officer, Kushtagi (hereinafter referred to as the Delinquent Government Official for short “**DGO No.1 & 2**”).

2. In pursuance of the Government Order cited above at reference No.1, Hon'ble Upalokayukta vide order dated 01.10.2015 cited above at reference No.2 has nominated Additional Registrar of Enquiries-9 (in short ARE-9) to issue Articles of charges and to conduct the inquiry against the aforesaid DGOs.

3. This Authority (ARE-9) has issued the Articles of charges, Statement of imputations of misconduct, list of witnesses proposed to be examined in support of the charges and list of documents proposed to be relied in support of the charges.

4. The Article of charges issued by the ARE-9 against the DGO are as under :

**ANNEXURE-I**  
**CHARGE**

ಆಸನೌರವರಾದ ಆದ ನೀವು -

ನೀವು ಶ್ರೀ. ಸಿ.ಬಿ.ಮ್ಯಾಗೇರಿ (ಇನ್ನು ಮುಂದೆ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರ -1 ಎಂದು ಸಂಬೋಧಿಸಲ್ಪಡುವ) ಹಾಗೂ ನೀವು ಶ್ರೀಮತಿ. ಸುಲೋಚನ ಆರ್.ಬನಸುಡಿ (ಇನ್ನು ಮುಂದೆ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರ-2 ಎಂದು ಸಂಬೋಧಿಸಲ್ಪಡುವ) ಕ್ರಮವಾಗಿ ಕೊಪ್ಪಳ ಜಿಲ್ಲೆಯ ಕುಷ್ಟಗಿ ತಾಲ್ಲೂಕು ಪಂಚಾಯತಿಯಲ್ಲಿ ಪ್ರಭಾರ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳಾಗಿ ಹಾಗೂ ಕುಷ್ಟಗಿಯಲ್ಲಿ ಪ್ರಭಾರ ಮಕ್ಕಳ ಕಲ್ಯಾಣ ಯೋಜನಾಧಿಕಾರಿಗಳಾಗಿ 2013-14ನೇ ಸಾಲಿನಲ್ಲಿ ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿರುವಾಗ 2013-14ನೇ ಸಾಲಿನಲ್ಲಿ ಹಿರೇಬನ್ನಿಗೋಳ, ಹಿರೇನಂದಿಹಾಳ, ಟಕ್ಕಳಕಿ, ಜೂಲಕಟ್ಟಿ, ಮೇಣಸಗೇರಿ, ಕಡೇಕೊಪ್ಪ ಹಾಗೂ ಇತರ 16 ಗ್ರಾಮಗಳ ಅಂಗನವಾಡಿ ಕಟ್ಟಡಗಳ ದುರಸ್ತಿ ಕುರಿತು ಮಂಜೂರಾಗಿ ಬಿಡುಗಡೆಯಾದ ಅನುದಾನದ ಹಣವನ್ನು ದುರಸ್ತಿ ಕಾಮಗಾರಿ ಮಾಡದೇ ಕಾಮಗಾರಿ

ಶ್ರೀ  
2-9-2015

ಮಾಡಿದಂತೆ ಸುಳ್ಳು ದಾಖಲಾತಿಗಳನ್ನು ಸೃಷ್ಟಿ ಮಾಡಿ ಕುಷ್ಟಗಿಯ ಉಪ ಖಜಾನೆಗೆ ಬಿಲ್ಲುಗಳನ್ನು ಸಲ್ಲಿಸಿ ಪಾಸ್ ಮಾಡಿಸಿಕೊಳ್ಳುವಾಗ ಸದರಿ ಹಣವನ್ನು ಯಾವ ಕಾಮಗಾರಿಗೆ ವಿನಿಯೋಗಿಸಬೇಕೆನ್ನುವ ಬಗ್ಗೆ ನಿರ್ದಿಷ್ಟವಾಗಿ ಗುರುತಿಸಿ ಲೆಕ್ಕ ಶೀರ್ಷಿಕೆ 2211-00-102-0-61 (ಯೋಜನೆ) ಅಡಿಯಲ್ಲಿ ಕ್ರಿಯಾ ಯೋಜನೆ ಸಿದ್ಧಪಡಿಸಿ ಅನುಮೋದನೆ ಪಡೆದುಕೊಳ್ಳದೆ; ಅಂದಾಜು ಪಟ್ಟಿ ತಯಾರಿಸಿ ಅನುಮೋದನೆ ಪಡೆಯದೆ, ಈ ಕೆಳಕಂಡ ಕಾಮಗಾರಿಗಳಿಗೆ ಬಿಲ್ಲುಗಳನ್ನು ತಯಾರಿಸಿ ಖಜಾನೆಯಿಂದ ರೂ.21.92 ಲಕ್ಷ ಹಣವನ್ನು ಗುತ್ತಿಗೆದಾರರಿಗೆ ಪಾವತಿ ಮಾಡಲು ಜವಾಬ್ದಾರರಾಗಿರುತ್ತೀರಿ:

ಸದರಿ ಕಾಮಗಾರಿಗಳ ಬಾಬತ್ತುಗಳಿಗೆ ಸಂಬಂಧಿಸಿದ ನಿರ್ವಹಿಸಬೇಕಾದ ಬಾಬತ್ತುಗಳನ್ನು ಶೆಡ್ಯೂಲ್-'ಬಿ' ಯನ್ನು ತಯಾರಿಸದೇ, ಗುತ್ತಿಗೆದಾರರೊಂದಿಗೆ ಕರಾರು ಒಪ್ಪಂದ ಮಾಡಿಕೊಳ್ಳದೆ, ಗುತ್ತಿಗೆದಾರರಿಗೆ ಕಾಮಗಾರಿ ನಿರ್ವಹಿಸಲು ಕಾರ್ಯಾದೇಶ ಪತ್ರ ನೀಡದೆ ಸಕ್ಷಮ ಅನುಷ್ಠಾನಾಧಿಕಾರಿಗಳಿಂದ ಉಪವಿಭಾಗದಿಂದ ಕಾಮಗಾರಿಗಳನ್ನು ನಿರ್ವಹಿಸಿದ ಬಗ್ಗೆ ಸಂಬಂಧಿಸಿದ ಶಾಖಾಧಿಕಾರಿಗಳ ಮತ್ತು ಸಹಾಯಕ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಭಿಯಂತರರವರಿಂದ ಕಾಮಗಾರಿ ಮುಗಿದ ಬಗ್ಗೆ ನಂತರ ಅಳತೆಗಳನ್ನು ಎಂ.ಬಿ.ಪುಸ್ತಕದಲ್ಲಿ ದಾಖಲಿಸದೇ ಬಿಲ್ಲುಗಳನ್ನು ತಯಾರಿಸಿ ಖಜಾನೆಗೆ ಸಲ್ಲಿಸಿರುತ್ತೀರಿ;

ಸದರಿ ಕಾಮಗಾರಿಗಳಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ತುಂಡುಗುತ್ತಿಗೆ/ಕರಾರು ಒಪ್ಪಂದ, ಕಾರ್ಯಾದೇಶ ಇರದೇ ಕಾಮಗಾರಿಗಳ ಪ್ರಾರಂಭಿಕ ಪೂರ್ವದಲ್ಲಿನ ಕಟ್ಟಡದ ಸ್ಥಿತಿ ಬಗ್ಗೆ, ಕಾಮಗಾರಿ ಪ್ರಗತಿಯಲ್ಲಿರುವಾಗ ಮತ್ತು ಕಾಮಗಾರಿ ಪೂರ್ಣಗೊಂಡ ನಂತರದ ಕಟ್ಟಡಗಳ ಸ್ಥಿತಿಗಳ ಫೋಟೋ ದಾಖಲೆಗಳನ್ನು ಇಡದೇ ಖಜಾನೆಗೆ ಬಿಲ್ಲುಗಳನ್ನು ಸಲ್ಲಿಸಿ ಗುತ್ತಿಗೆದಾರರಿಗೆ ಹಣ ಪಾವತಿ ಮಾಡುವ ಕ್ರಮ ತೆಗೆದುಕೊಂಡಿದ್ದೀರಿ;

ಸದರಿ ಕಾಮಗಾರಿಗಳು ಪೂರ್ಣಗೊಂಡ ಬಗ್ಗೆ ಹಾಗೂ ಕಟ್ಟಡಗಳನ್ನು ಸಂಬಂಧಪಟ್ಟ ಇಲಾಖೆಗೆ ಅಂಗನವಾಡಿಗೆ ಹಸ್ತಾಂತರಿಸಿದ ಬಗ್ಗೆ ದಾಖಲೆಗಳನ್ನು ಇಟ್ಟಿರಲಿಲ್ಲ.

ಸದರಿ ಕಾಮಗಾರಿಗಳನ್ನು ನಿರ್ವಹಿಸಿದ ಬಗ್ಗೆ ಗುಣಮಟ್ಟದ ಬಗ್ಗೆ ಪರಿಶೀಲಿಸಿದ ಬಗ್ಗೆ ಯಾವುದೇ ಅಧಿಕಾರಿಗಳ ದೃಢೀಕರಣ ಪತ್ರಗಳನ್ನು ಇಟ್ಟಿರಲಿಲ್ಲ.

ಸದರಿ ಕಾಮಗಾರಿಗಳಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಸೆಳೆದ ಬಿಲ್ಲುಗಳಲ್ಲಿ ಹೇಳಿದ ಈ ಕೆಳಗೆ ಹೇಳಿದ ಕಾಮಗಾರಿಗಳನ್ನು ನಿರ್ವಹಿಸದೇ ಇದ್ದರೂ ಸಹ ಎಲ್ಲಾ ಕಾಮಗಾರಿಗಳಿಗೆ ಒಂದೇ

2.9.2014

ರೀತಿಯ ಬಿಲ್ಲುಗಳನ್ನು ತಯಾರಿಸಿ ಖಜಾನೆಯಿಂದ ರೂ.21.92 ಲಕ್ಷ ಹಣವನ್ನು  
ಗುತ್ತಿಗೆದಾರರಿಗೆ ಪಾವತಿ ಮಾಡಲು ಜವಾಬ್ದಾರರಾಗಿರುತ್ತೀರಿ.

ಕ್ರ. ಸಂ	ಬಿಲ್ಲು ಸಂ ದಿನಾಂಕ	ಕಾಮಗಾರಿ ವಿವರ	ಬಿಲ್ಲಿನ ಮೊತ್ತ	ಕುಷ್ಟಗಿ ಉಪ ಖಜಾನೆ ಟೋಕನ್ ನಂ	ಬಿಲ್ಲಿನ ಹಣ ಸೆಳೆದ ಅಧಿಕಾರಿ	ಬಿಲ್ಲು ಮೇಲು ರುಜು ಮಾಡಿದ ಅಧಿಕಾರಿ	ಬಿಲ್ಲು ಯಾವ ಗುತ್ತಿಗೆದಾರರಿಗೆ ಪಾವತಿಯಾಗಿದೆ ಎಂಬ ವಿವರ
1	1/2013-14	ಅಂಗನವಾಡಿ ದುರಸ್ತಿ ಹಿರೇಬನ್ನಿಗೋಳ ರೂ.99762 ಹಿರೇನಂದಿಹಾಳ ರೂ.99762	199524	1866457	ಶಿಶು ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳು ಕುಷ್ಟಗಿ	ಕಾ.ಅ ತಾಪಂ ಕುಷ್ಟಗಿ	ಶ್ರೀ ಗದ್ದಿಬಸಯ್ಯ ಜಿ ಕಾಟ್ರಿಳಿಮಠ ಗುತ್ತಿಗೆದಾರರ ಬಿಲ್ಲು.
		199524					
2	2/2013-14	ಅಂಗನವಾಡಿ ದುರಸ್ತಿ ನಿರ್ವಹಣೆ ಹನುಮಸಾಗರ ರೂ.99762 ಚಳಗೇರಾ ರೂ.99762	199524	58	ಶಿಶು ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳು ಕುಷ್ಟಗಿ	ಕಾ.ಅ ತಾಪಂ ಕುಷ್ಟಗಿ	ಶ್ರೀ ಗದ್ದಿಬಸಯ್ಯ ಜಿ ಕಾಟ್ರಿಳಿಮಠ ಗುತ್ತಿಗೆದಾರರ ಬಿಲ್ಲು.
		199524					
3	3/2013-14	ಅಂಗನವಾಡಿ ದುರಸ್ತಿ ಟಕ್ಕಳಕಿ ರೂ.99762 ಮೆತ್ತಿನಾಳ ರೂ.99762	199524	59	ಶಿಶು ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳು ಕುಷ್ಟಗಿ	ಕಾ.ಅ ತಾಪಂ ಕುಷ್ಟಗಿ	ಶ್ರೀ ಗದ್ದಿಬಸಯ್ಯ ಜಿ ಕಾಟ್ರಿಳಿಮಠ ಗುತ್ತಿಗೆದಾರರ ಬಿಲ್ಲು.
		199524					
4	4/2013-14	ಅಂಗನವಾಡಿ ದುರಸ್ತಿ ಮಡಕೇರಿ ರೂ.99762 ಯಲಬುಣಚಿ ರೂ.99762	199524	60	ಶಿಶು ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳು ಕುಷ್ಟಗಿ	ಕಾ.ಅ ತಾಪಂ ಕುಷ್ಟಗಿ	ಶ್ರೀ ಗದ್ದಿಬಸಯ್ಯ ಜಿ ಕಾಟ್ರಿಳಿಮಠ ಗುತ್ತಿಗೆದಾರರ ಬಿಲ್ಲು.
		199524					
5	5/2013-14	ಅಂಗನವಾಡಿ ದುರಸ್ತಿ ಬಸಾಪುರ ರೂ.99011 ಕೋನಾಪುರ ರೂ.100000	199001	1866461	ಶಿಶು ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳು ಕುಷ್ಟಗಿ	ಕಾ.ಅ ತಾಪಂ ಕುಷ್ಟಗಿ	ಶ್ರೀ ಗದ್ದಿಬಸಯ್ಯ ಜಿ ಕಾಟ್ರಿಳಿಮಠ ಗುತ್ತಿಗೆದಾರರ ಬಿಲ್ಲು.
		199001					
6	6/2013-14	ಅಂಗನವಾಡಿ ದುರಸ್ತಿ ಹುಲಸಗೇರಾ ರೂ.99762	199031	1866462	ಶಿಶು ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳು ಕುಷ್ಟಗಿ	ಕಾ.ಅ ತಾಪಂ ಕುಷ್ಟಗಿ	ಶ್ರೀ ಗದ್ದಿಬಸಯ್ಯ ಜಿ ಕಾಟ್ರಿಳಿಮಠ ಗುತ್ತಿಗೆದಾರರ

7.9.2014

		ಜಲಕುಂಟಿ ರೂ.99269			ಕುಷ್ಟಗಿ		ಬಿಲ್ಲು.
		199031					
7	7/2013-14	ಅಂಗನವಾಡಿ ದುರಸ್ತಿ 1)ಮುದೇನೂರ 2) ಜಲಕುಂಟಿ 3)ತಾವರಗೇರಾ	297928	1866463	ಶಿಶು ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳು ಕುಷ್ಟಗಿ	ಕಾ.ಅ ತಾಪಂ ಕುಷ್ಟಗಿ	ಶ್ರೀ ಗದ್ದಿಬಸಯ್ಯ ಜಿ ಕಾಟ್ರಿಳಮಠ ಗುತ್ತಿಗೆದಾರರ ಬಿಲ್ಲು.
8	8/2013-14	ಅಂಗನವಾಡಿ ದುರಸ್ತಿ 1) ಯರಿಗೋನಾಳ 2) ಕಲಗೋನಾಳ 3)ಕಾಪಾಪುರ	299143	1866464	ಶಿಶು ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳು ಕುಷ್ಟಗಿ	ಕಾ.ಅ ತಾಪಂ ಕುಷ್ಟಗಿ	ಶ್ರೀ ಗದ್ದಿಬಸಯ್ಯ ಜಿ ಕಾಟ್ರಿಳಮಠ ಗುತ್ತಿಗೆದಾರರ ಬಿಲ್ಲು.
9	9/2013-14	ಅಂಗನವಾಡಿ ದುರಸ್ತಿ ನಿರ್ವಹಣೆ 1)ಕಬ್ಬರಗಿ ರೂ.99762 2) ಸೇಬಿನಕಟ್ಟ ರೂ.99762	199524	1866465	ಶಿಶು ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳು ಕುಷ್ಟಗಿ	ಕಾ.ಅ ತಾಪಂ ಕುಷ್ಟಗಿ	ಶ್ರೀ ಗದ್ದಿಬಸಯ್ಯ ಜಿ ಕಾಟ್ರಿಳಮಠ ಗುತ್ತಿಗೆದಾರರ ಬಿಲ್ಲು.
10	10/2013-14	ಅಂಗನವಾಡಿ ದುರಸ್ತಿ ನಿರ್ವಹಣೆ 1)ಮಣಸಗೇರಾ ರೂ.99762 2) ಕಡಕೊಪ್ಪ ರೂ.99337	199099	1866466	ಶಿಶು ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳು ಕುಷ್ಟಗಿ	ಕಾ.ಅ ತಾಪಂ ಕುಷ್ಟಗಿ	ಶ್ರೀ ಗದ್ದಿಬಸಯ್ಯ ಜಿ ಕಾಟ್ರಿಳಮಠ ಗುತ್ತಿಗೆದಾರರ ಬಿಲ್ಲು.

ಮುಂದುವರೆದು, ನೀವು ಆ.ಸ.ನೌ-1 ರವರು ಕುಷ್ಟಗಿ ತಾಲ್ಲೂಕು ಪಂಚಾಯಿತಿ ಅಧಿಕಾರಿಯಾಗಿ ಸದರಿ ಕಾಮಗಾರಿಗಳನ್ನು ಇಂಜಿನಿಯರಿಂಗ್ ಉಪವಿಭಾಗದಿಂದ ನಿರ್ವಹಿಸಲಾಗಿದೆಯೇ ಅಥವಾ ಜಿಲ್ಲಾ ಪಂಚಾಯಿತಿ ವತಿಯಿಂದ ನಿರ್ವಹಿಸಲಾಗಿದೆಯೇ ಎಂದು ಸ್ಪಷ್ಟಪಡಿಸುವಲ್ಲಿ ವಿಫಲರಾಗಿದ್ದೀರಿ.

ಮುಂದುವರೆದು ನೀವು ಆ.ಸ.ನೌ-1 ರವರು ಯಾವುದೇ ಕಾಮಗಾರಿಗಳನ್ನು ನಿರ್ವಹಿಸದೇ ಇದ್ದರೂ ಸಹ ರೂ.21.92 ಲಕ್ಷ ಮೊತ್ತದ ಬಿಲ್ಲುಗಳನ್ನು ತಯಾರಿಸಿ ಹಣ ದುರುಪಯೋಗವಾಗಲು ಕಾರಣರಾಗಿರುತ್ತೀರಿ.

ನೀವು ಆ.ಸ.ನೌ-2 ರವರು ಯಾವುದೇ ಮೇಲೆ ಹೇಳಿದ ಕಾಮಗಾರಿಗಳ ನಿರ್ವಹಣೆ ಆಗದೇ ಇದ್ದರೂ ಸಹ ಆ.ಸ.ನೌ-1 ರವರು ಸೆಳೆದ ಮೇಲೆ ಹೇಳಿದ 22 ಬಿಲ್ಲುಗಳ ಮೇಲೆ ನಿಮ್ಮ ಸಹಿಗಳನ್ನು ಹಾಕುವ ಮೂಲಕ ರೂ.21.92 ಲಕ್ಷ ಹಣ ದುರುಪಯೋಗವಾಗಲು ಜವಾಬ್ದಾರರಾಗಿರುತ್ತೀರಿ. ತನ್ನೂಲಕ ನೀವು ಆ.ಸ.ನೌ-1 ಹಾಗೂ 2 ರವರು ನಿಮ್ಮ ಕರ್ತವ್ಯ

7.9.2015

ಪಾಲನೆಯಲ್ಲಿ ಸಂಪೂರ್ಣ ಪ್ರಾಮಾಣಿಕತೆ ಹಾಗೂ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ಪಾಲಿಸದೆ ಮತ್ತು ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಉಚಿತವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ನಡತೆ/ದುವರ್ತನೆಯಿಂದ ವರ್ತಿಸಿ, ಕರ್ನಾಟಕ ನಾಗರಿಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) 1966, ನಿಯಮ 3(1)(i)(ii) ಮತ್ತು (iii) ರಡಿಯಲ್ಲಿ ಉಕ್ತವಾದ ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರಿ ಅಂತ ನಿಮ್ಮ ಮೇಲೆ ದೋಷಾರೋಪಣೆಯನ್ನು ಮಾಡಲಾಗಿದೆ.

5. The copies of the same were issued to the DGOs calling upon them to appear before this authority and to submit written statement.

6. The DGO No.1 & 2 appeared before this inquiry authority in pursuance to the service of the Article of charges. Plea of the DGO No.1 & 2 has been recorded and they have pleaded not guilty and claimed for holding inquiry. Thereafter, they submitted written statement.

7. DGO No.1 in his written statement has denied the allegations specifically & stated that the alleged work has been done in accordance with rules, he has not misappropriated any amount. After he verified the photographs with regard to work done, he has put his counter signature to the bills. DGO No.2 has collected bill amount and disbursed to the contractor. The alleged work was entrusted to DGO No.2 from Kushtagi Engineering Sub Division. Therefore, she directly presented the bills for his counter signature. The allegations of DGO No.2 that he got her signature to the bills forcefully, that he took the bill amount and disbursed to contractor are far away from truth. With this prays to exonerate him for the allegations.

7.9.2015

**8.** DGO No.2 in her written statement has denied the allegations made against her in the charge. She has stated that, the complainant and her senior officers have shifted the responsibility of allegation on her.

**9.** The DGO No.1 and one Gaddibasaiah, the contractor created the false documents, forged the signatures on bills, submitted the same to the treasury and misappropriated the amount without her knowledge. The Taluk Panchayath members and president also colluded with them and cheated the department. She had given complaint to the Kushtagi Mahila Ayoga Police Station and her senior officers. But they did not take any steps.

**10.** She has further stated that, as per the records, from the Engineering Sub Division, the work was entrusted to DGO No.1. The responsibility of carrying out the alleged work was on DGO No.1. But he did not prepare estimation, did not prepare Kriya yojane, did not enter into an agreement with contractor, did not take completion certificate from the concerned authority, did not prepare Schedule-B, did not take stage wise photographs but has prepared bills, did not obtain certificate as to quality of work and submitted to the treasury without her knowledge. Submitting bills to treasury is the responsibility of DGO No.1.

**11.** She has further submitted that, after verifying the photographs related to work, she has counter signed the bills produced by the DGO No. 1.

7.9.2017

**12.** She has further specifically stated that, DGO No.1 prepared bills and took her counter signatures to the bills forcibly.

**13.** The disciplinary authority has examined the complainant Sri. Vazeer Ali as PW.1. Sri. S.Raviprasad, Assistant Executive Engineer, PWD Department, Raichur as PW-2. Sri. Krishna D.Udapudi, the then E.O., of Koppal District from September 2013 to December 2013 as PW-3, Sri. Mudiyyappa Huchappa Chikkareddy, the then DYSP of Koppal Lokayukta between 2013 to 2015 as PW-4 and got marked documents as **Ex.P-1 to ExP-14 & Ex.P-1(a), 2(a), 3(a), 11(a), 13(a), 14(a).**

**14.** Thereafter, second oral statement of DGOs No.1 and 2 have been recorded. Both submitted they have got their evidence. So, opportunity is provided to them to adduce evidence. Accordingly, DGO No.1 got examined himself as DW-1 and got marked documents as **Ex.D-1 to Ex.D-7.** DGO No.2 got examined as DW-2 and got marked documents as **Ex.D-8 to Ex.D-12.**

**15.** The DGOs No.1 & 2 have submitted written brief. Heard, submissions of both the side. I answer the above charges in the **AFFIRMATIVE** for the following;

### **REASONS**

**16.** PW-1 to 4 have deposed in consonance with A.O.C. During their cross examination, DGO No.1 tried to shift the responsibility of allegation on DGO No.2 and DGO No.2 tried to shift the responsibility on DGO No.1. Except this nothing is elicited in support of their defence.

2  
7-9-2014



**17.** DW-1 in his chief examination has stated that during 13/2/2013 to 25/10/2013, he was working as incharge Executive Officer in Kushtagi Taluk Panchayath. He has further stated that on 20/9/2013, Grama Sabha was called in the president ship of Sri. Sharanu Bheemappa Tallikeri, the then president of Kushtagi Taluk Panchayath. In the said Sabha, CDPO gave the list of Anganavadies where repair works were to be done urgently as per Ex.D-3. The said list was approved by the Taluk Sabha and CDPO was entrusted to carry out said work by taking the assistance of agency (PRED). The amount was transferred to CDPO department in accordance with law. The decision of Sabha is at Ex.D-4. Thereafter he gave directions to CDPO and PRED to carry out the repair work. He has written a letter to Executive Engineer on 18.2.2013, copy of the letter was sent to CDPO and CEO of Koppal District. Thereafter, he was on leave from 10.10.2013 to 20.10.2013. On next day all the bills were placed by CDPO before him for counter signature. On verifying the same, he has counter signed those bills.

**18.** He has further stated that, he has been relieved from the said post on 25.10.2013. On 26.10.2013, the bills are submitted to Treasury. The CDPO had to obtain fresh counter signature from the Executive Officer who succeeded him. He had visited the Anganavadies of Metthanala, Yeregonala, Julagunti, Mudenoor, Kallugonala, Katapura, Yalabunachi, Konapura, Andakur, Hanumasagara, the work was under progress. The photos are at Ex.D-7.

*7.9.2014*

**19.** DW-1 during the cross examination has admitted as follows:

“ಸದರಿ ಕಾಮಗಾರಿಗಳನ್ನು ಇಂಜಿನಿಯರಿಂಗ್ ವಿಭಾಗ ನಿರ್ವಹಿಸಲಾಗಿದೆಯೇ ಅಥವಾ ಜಿಲ್ಲಾ ಪಂಚಾಯತಿಯಿಂದ ನಿರ್ವಹಿಸಲಾಗಿದೆಯೇ ಎಂದು ತೋರಿಸಲು ದಾಖಲೆಯನ್ನು ಹಾಜರುಪಡಿಸಿಲ್ಲ ಎಂದರೆ ಸದರಿ ದಾಖಲೆಗಳನ್ನು ಹಾಜರುಪಡಿಸುವ ಕರ್ತವ್ಯ ನನ್ನದಾಗಿರುವುದಿಲ್ಲ. ಆದರೆ ನಾನು ಮಹಿಳಾ ಮತ್ತು ಮಕ್ಕಳ ಕಲ್ಯಾಣ ಇಲಾಖೆಗೆ ಹಣವನ್ನು ಬಿಡುಗಡೆ ಮಾಡಿ ಜಿಲ್ಲಾ ಪಂಚಾಯತಿ ಇಂಜಿನಿಯರಿಂಗ್ ವಿಭಾಗದ ಸದರಿ ಕಾಮಗಾರಿಗಳನ್ನು ಅನುಷ್ಠಾನಗೊಳಿಸಬೇಕೆಂದು ಆದೇಶ ಮಾಡಿದ್ದೇನೆ.”

**20.** DW-2 in her chief examination has stated that she was working as CDPO from 19.09.2013 to 31.12.2013. She had informed Taluk Panchayath regarding repair work of 30 Anganavadies in Kushtagi Taluk. Same was approved in the Taluk Sabha.

**21.** Though the work was not carried out, E.O., i.e., DGO No.1 prepared a measurement book & bills and forced her to put signature.

**22.** She has further deposed that, she had informed DGO No.1 in writing on 16.12.2013 that repair work does not come to her department as per Ex.D-8. She had also informed the same to (1) CEO, Z.P, Koppal, (2) the Deputy Director, Women and Child Welfare Department, Koppal. On 24.10.2013, DGO No.1 informed her about amount having been released and asked list of villages. She told that she was in a meeting. Thereafter on 25.10.2013 he had phoned again. She told him that he did not give information. But on the same day he came along with bills. Though she refused, he got her signature by force. Thereafter the bills were taken

2.9.2014

from the Taluk Panchayath. Later, she came to know that DGO No.1 had issued cheques to contractor without her knowledge. On 23.12.2013, she intimated the same to the Deputy Director, Women and Child welfare Department as per Ex.D-9.

**23.** DW-2 during her cross examination has admitted as follows:-

“ನಾನು ಕೊಪ್ಪಳ ಜಿಲ್ಲೆಯ ಕುಷ್ಟಗಿ ತಾಲ್ಲೂಕಿನಲ್ಲಿ ಕೆಲಸ ನಿರ್ವಹಿಸಿದ್ದೇನೆ ಎಂದರೆ ಸರಿ. 2013-14ನೇ ಸಾಲಿನಲ್ಲಿ ಹಿರೇಬನ್ನಿಹಾಳ ಮತ್ತು ಇತರೆ 15 ಗ್ರಾಮಗಳ ಅಂಗನವಾಡಿ ಕಟ್ಟಡಗಳ ದುರಸ್ತಿ ಕುರಿತು ಹಣ ಮಂಜೂರಾಗಿತ್ತು ಎಂದರೆ ಸರಿ. ಸದರಿ ಅಂಗನವಾಡಿ ಕಟ್ಟಡದ ದುರಸ್ತಿ ಕಾಮಗಾರಿ ಮೇಲುಸ್ತುವಾರಿ ಮಾಡುವ ಕೆಲಸ ನನ್ನದಾಗಿತ್ತು ಎಂದರೆ ಸರಿ”. ದುರಸ್ತಿ ಕಾಮಗಾರಿ ಆಗದೇ ಇದ್ದರೂ ತಾಲ್ಲೂಕು ಪಂಚಾಯಿತಿ ಅಧಿಕಾರಿಗಳು ಬಿಲ್ಲನ್ನು ತಯಾರಿಸಿ ಉಪ ಖಜಾನೆಗೆ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ. ಸದರಿ ಬಿಲ್ಲುಗಳನ್ನು ನನ್ನ ಗಮನಕ್ಕೆ ತಂದು ಸಲ್ಲಿಸಿದ್ದಾರೆ ಎಂದರೆ ಸರಿ. ಸದರಿ ಅಂಗನವಾಡಿ ದುರಸ್ತಿ ಕಾಮಗಾರಿಗೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ಕ್ರಿಯಾ ಯೋಜನೆಯನ್ನು ನಿರ್ದಿಷ್ಟವಾಗಿ ಮಾಡಿ ಶೀರ್ಷಿಕೆ 2211-00-102=0-61 ಅಡಿಯಲ್ಲಿ ಅನುಮೋದನೆ ಪಡೆದುಕೊಂಡಿರಲಿಲ್ಲ ಎಂದರೆ ಸರಿ. ಸದರಿ ಕಾಮಗಾರಿಗಳಿಗೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ಅಂದಾಜು ಪಟ್ಟಿಯನ್ನು ತಯಾರಿಸಿ ಅನುಮೋದನೆಯನ್ನು ಪಡೆದುಕೊಂಡಿರಲಿಲ್ಲ ಎಂದರೆ ಸರಿ. ಮೇಲೆ ಹೇಳಿದ ಯಾವುದೇ ಕ್ರಮವನ್ನು ಅನುಸರಿಸದೇ ಗುತ್ತಿಗೆದಾರರಿಗೆ ರೂ.21,92,000/- ಹಣವನ್ನು ವಾವತಿ ಮಾಡಲಾಗಿದೆ ಎಂದರೆ ಸರಿ”.

“ಕಾಮಗಾರಿಗಳ ಬಾಬತ್ತುಗಳಿಗೆ ಸಂಬಂಧಿಸಿದ ನಿರ್ವಹಿಸಬೇಕಾದ ಬಾಬತ್ತುಗಳನ್ನು ಬಿ-ಶೆಡ್ಯೂಲ್‌ನಲ್ಲಿ ತಯಾರಿಸಬೇಕಾಗಿತ್ತು, ಆದರೆ ಅದನ್ನು ತಯಾರಿಸಿರಲಿಲ್ಲ ಎಂದರೆ ಸರಿ. ಸದರಿ ಕಾಮಗಾರಿಯನ್ನು ಮಾಡಲು ಗುತ್ತಿಗೆದಾರರಿಗೆ ಕರಾರು ಒಪ್ಪಂದ ಮಾಡಿಕೊಂಡಿರಲಿಲ್ಲ ಎಂದರೆ ಸರಿ. ಹಾಗೆಯೇ ಗುತ್ತಿಗೆದಾರರಿಗೆ ಕಾಮಗಾರಿ ನಿರ್ವಹಿಸಲು ಕಾರ್ಯಾದೇಶ ಪತ್ರ ನೀಡಿರಲಿಲ್ಲ ಎಂದರೆ ಸರಿ. ಸಕ್ಷಮ ಅನುಷ್ಠಾನವಿಲ್ಲದಿರುವುದರಿಂದ ನಮ್ಮ ಉಪವಿಭಾಗದಿಂದ ಅಧಿಕಾರಿಗಳನ್ನು ನಿರ್ವಹಿಸಿದ ಬಗ್ಗೆ ಸಂಬಂಧಿಸಿದ ಶಾಖಾಧಿಕಾರಿಗಳ ಮತ್ತು ಸಹಾಯಕ ಕಾರ್ಯವಾಲಕ ಅಭಿಯಂತರರವರಿಂದ ಕಾಮಗಾರಿ ಮುಗಿದ ಬಗ್ಗೆ ಕಾಮಗಾರಿಗೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ಅಳತೆಮುಸ್ತಕದಲ್ಲಿ ಕಾಮಗಾರಿಯ ಅಳತೆಯನ್ನು ದಾಖಲಿಸದೇ ಬಿಲ್ಲುಗಳನ್ನು ತಯಾರಿಸಿ ಖಜಾನೆಗೆ ಸಲ್ಲಿಸಿದ್ದಾರೆ ಎಂದರೆ ಸರಿ. ಸದರಿ ಕಾಮಗಾರಿಗಳ ನಿರ್ವಹಿಸಿದ ಬಗ್ಗೆ ಹಂತ ಹಂತದ ಪ್ರಗತಿಯ ಫೋಟೋಗಳನ್ನು ಮತ್ತು ದಾಖಲಾತಿಗಳನ್ನು ಇಡದೇ

7-9-2014

ಖಜಾನೆಗೆ ಬಿಲ್ಲು ಸಲ್ಲಿಸಲಾಗಿರುತ್ತದೆ ಎಂದರೆ ಸರಿ. ಸದರಿ ಕಾಮಗಾರಿ ಪೂರ್ಣಗೊಂಡಿದೆ ಎನ್ನುವುದರ ಬಗ್ಗೆ ಅಥವಾ ಕಾಮಗಾರಿ ನಿರ್ವಹಣೆ ಮಾಡಲಾಗಿದೆ ಎನ್ನುವುದರ ಬಗ್ಗೆ ಸಂಬಂಧಪಟ್ಟ ಅಂಗನವಾಡಿ ಶಿಶು ಅಭಿವೃದ್ಧಿ ಯೋಜನಾಧಿಕಾರಿಗಳಿಂದ ದೃಢೀಕರಣ ಪತ್ರ ಪಡೆದುಕೊಂಡಿಲ್ಲ ಎಂದರೆ ಸರಿ. ಮತ್ತು ಕಾಮಗಾರಿ ಮುಗಿದ ನಂತರ ಅದನ್ನು ಅವರಿಗೆ ಹಸ್ತಾಂತರ ಮಾಡಿದ ಬಗ್ಗೆಯೂ ಸಹ ದಾಖಲೆಯನ್ನು ಇಟ್ಟುಕೊಂಡಿಲ್ಲ ಎಂದರೆ ಸರಿ. 16 ಅಂಗನವಾಡಿ ಕಟ್ಟಡವನ್ನು ರಿಪೇರಿ ಮಾಡದೇ ಒಂದೇ ರೀತಿ ಬಿಲ್ಲುಗಳನ್ನು 16 ಅಂಗನವಾಡಿಗೇ ಸಂಬಂಧಪಟ್ಟಂತೆ ರೂ.21,92,000/- ಹಣವನ್ನು ಗುತ್ತಿಗೆದಾರರಿಗೆ ಪಾವತಿ ಮಾಡಲಾಗಿದೆ ಎಂದರೆ ಸರಿ. ಸದರಿ ಕಾಮಗಾರಿಯನ್ನು ಜಿಲ್ಲಾ ಪಂಚಾಯಿತಿ ಇಂಜಿನಿಯರಿಂಗ್ ವಿಭಾಗದಿಂದ ಮಾಡಿಸಲಾಗಿದೆಯೇ ಅಥವಾ ಪಿ.ಡಬ್ಲ್ಯೂ.ಡಿ ಇಲಾಖೆಯಿಂದ ಮಾಡಿಸಲಾಗಿದೆಯೇ ಎನ್ನುವುದರ ಬಗ್ಗೆ ಯಾವುದೇ ದಾಖಲೆ ಇಟ್ಟುಕೊಂಡಿಲ್ಲ ಎಂದರೆ ಸರಿ. ಸದರಿ ಕಾಮಗಾರಿಗಳನ್ನು ಮಾಡಿಲ್ಲ ಎನ್ನುವ ವಿಚಾರ ನನಗೆ ಗೊತ್ತಿತ್ತು ಎಂದರೆ ಸರಿ. ಸದರಿ ಕಾಮಗಾರಿಗಳಿಗೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ಬಿಲ್ಲನ್ನು ಸಲ್ಲಿಸುವಾಗ ಸದರಿ ಕಾಮಗಾರಿಯನ್ನು ನಿರ್ವಹಿಸಿಲ್ಲ ಎನ್ನುವ ವಿಚಾರ ನನಗೆ ಗೊತ್ತಿತ್ತು ಎಂದರೆ ಸರಿ. ಆ ಕಾಮಗಾರಿಗಳ ಮೇಲುಸ್ತುವಾರಿ ನನ್ನ ಕಾರ್ಯವ್ಯಾಪ್ತಿಗೆ ಬರುತ್ತಿತ್ತು ಎಂದರೆ ಸರಿ.”

**24.** From the evidence placed on record, there is no dispute that decision was taken by Taluk Sabha of Kushtagi Taluk to utilize the allotment granted for executing Kriya Yojana 2013-14 for repair work of Anganavadies in 16 villages of Kushtagi Taluk, Koppala district on 20.09.2013.

**25.** DGO No.1 at one stretch submits that he has issued direction to Assistant Executive Engineer to carry out work and to submit bills and at another stretch stated that the responsibility of alleged work was on DGO No.2.

**26.** In support of his say that, he has issued direction to Assistant Executive Engineer to carry out the said work, he has relied upon Ex.D-5 the letter issued by him to the Assistant Executive Engineer on 18.2.2013 to carry out the repair work within 10.3.2013 and to submit all the bills. He

2-9-2015

has also directed the Assistant Executive Engineer to work with concerned CDPO to see that grants should be utilized without fail. But this letter is previous to decision of Grama Sabha and not in connection to the alleged repair work. It is of the previous year. Hence no weight can be attached to this document. He has not produced any material showing he entrusted the alleged repair work in connection to this case to Assistant Executive Engineer.

**27.** In connection to his statement that the responsibility of the alleged work was on DGO No.2, DW-2 the DGO No.2 during her cross examination admitted that, the responsibility of the repair work of Anganavadies in Kushtagi Taluk was entrusted to her. But, admittedly the allotment is released by Taluk Panchayath. Admittedly, the DGO No.1 was Executive Officer of Kushtagi Taluk at the time of allegations and as admitted by him he has counter signed the bills. Hence he is also responsible for the allegations made in the Article of charges.

**28.** DGO No.1 stated that, on DGO No.2 preparing bills presented before him for counter signature, he after verifying the documents counter signed the bills. DGO No.2 has taken the contention that the responsibility of the alleged work was on DGO No.1 and without carrying out the work, he prepared the bills and got her signature forcibly. In this way, DGO No.1 admits he has not carried out the alleged work. As same DGO No.2 also admits she has not carried out the alleged work. Therefore, it is clear that, alleged repair work is got done by either DGO No.1 or DGO N.2.

2.9.2015

**29.** Ofcourse, DGO No.1 has relied upon EX.D7 the photographs of some Anganavadies and says that during his tour program, he saw work was under progress. But as said above, neither DGO No.1 or DGO No.2 got the work carried out. No materials are placed showing when and by whom the works were got done. The photographs have been taken. Thus no weight can be attached to these photographs.

**30.** Further, as admitted by DW-2, estimation was not prepared, work order was not obtained, stage wise photographs have not been taken, work completion certificate was not taken, and entries were not made in MB Book as to completion of work. DGO No.1 has stated that the bills are prepared by DGO No.2 and DGO No.2 stated vice a versa. But both did not cross examine each other. But, both admit that they have put their signatures to bills, the bills were submitted to treasury and were passed.

**31.** DGO No.2 has stated that DGO No.1 has taken her signature forcefully to the bills. This contention cannot be attached with any weight. She being a responsible officer holding a post of CDPO cannot escape from her responsibility by making vague allegations without filing any complaint before the concerned police station or reporting to the higher authorities immediately after the incident. Ofcourse, she has relied upon Ex.P.9 and 10 the letters written to CEO and Deputy Director Women and child welfare department informing and complaining that DGO No.1 had taken her signature forcibly. She further rely upon Ex.P.11 the letter addressed to Mahila Ayoga Police complaining against her

2-9-2015

senior officers and DGO No.1 of the same allegations of Ex.P9 and 10. But these letters are dated 23.12.2013, 31.12.2013, 23.1.2014 respectively. The alleged bills are dated 26.10.2013. The letters Ex.P.9 to 11 are subsequent to the date DGO No.2 signed bills by about two months. So, no weight can be attached to these documents. Absolutely, no materials are placed to show DGO No.2 took steps immediately after the alleged force by DGO No1 in taking her signature. Further, during the cross examination, she has specifically admitted about having knowledge of the repair work that had not been done. She has put her signature to the bills knowing the same. Therefore it is clear that she has committed misconduct as alleged in the Article of charge. The PO has succeeded in proving allegations made against the DGO No. 2.

**32.** Coming to the proof of allegations against DGO No.1, as admitted by him, he has put his counter signature to the bills and bills are submitted to treasury. DGO No.1 being a responsible officer has not followed the required procedure in the alleged work and he has put his signature to the bills though work had not been done. This showed lack of responsibility in passing the false bills for amount of Rs.21.92 lakhs. Therefore it is clear that he has committed misconduct as alleged in the Article of charge. The PO has succeeded in proving allegations made against DGO No. 1. Thus overall examination of the evidence on record establish the charge leveled against DGO's 1 and 2. Hence I proceed to record the following:-

7.9.2014

**FINDINGS**

33. The Disciplinary Authority proved the charges leveled agsint DGO No. 1 and 2.

*Pu. 91, V 2.9.2014*

(PUSHPAVĀTHI.V)

Additional Registrar Enquiries-9  
Karnataka Lokayukta,  
Bengaluru.



i) **List of witnesses examined on behalf of Disciplinary Authority.**

PW.1	Sri. Vazeer Ali B. Gonal S/o Babusab Gonal of Vishnu Thirthanagar, Kushtagi, Koppal District original
PW-2	Sri. S.Raviprasad, S/o S.Rajanna, Assistant Executive Engineer, PWD, Raichur Original
PW-3	Sri. Krishna D.Udapudi, S/o Dundappa udapudi, Retired Chief Conservator of Forest, Bangalore Original
PW-4	Sri. Mudiyyappa Huchappa Chikkareddy S/o Huchappa Chikkareddy, the then Dy.S.P., Karnataka Lokayukta Koppal original

ii) **List of Documents marked on behalf of Disciplinary Authority.**

Ex.P1	Ex.P-1 is the detailed complaint dated: 13.1.2014 filed by PW-1
Ex.P 2 & 3	Ex.P-2 and 3 are the complaint in Form No. 1 and 2 dated: 13.1.2014 filed by PW-1
Ex.P-4	Ex.P-4 are the documents submitted by PW-1 along with the complaint
Ex.P 5	Ex.P-5 is the letter dtd: 10.4.2014 submitted by PW-1
Ex.P6	Ex.P-6 are the documents submitted by PW-1 along with Ex.P-5
Ex.P7	Ex.P-7 is the report dated: 25.1.2014 of Executive Engineer Panchayath Raj Engineering Division, Koppal
Ex.P8	Ex.P-8 are the documents enclosed to Ex.P-7
Ex.P9	Ex.P-9 are the documents pertaining to the complaint submitted by PW-4
Ex.P10	Ex.P-10 is the FIR, complaint, and other documents
Ex.P11	Ex.P-11 is the report dated: 31.7.2014 submitted by Dy.SP, Karnataka Lokayukta Koppal

7-9-2014

Ex.P12	Ex.P-12 is the report dated: 10.7.2014 of Police Sub Inspector, Kustagi Police Station and other documents.
Ex.P13	Ex.P-13 is the letter dated: 23.9.2014 from
Ex.P14	Ex.P-14 is the letter dated: 27.9.2014 from DSP, Karnataka Lokayukta Koppal to Additional Registrar of Enquiries-3 Karnataka Lokayukta Bengaluru

iii) **List of witnesses examined on behalf of DGO.**

DW-1	DGO No. 1 Sri. Myageri C.B., Assistant Director, Department of Animal Husbandry & Veterinary Services and the then in charge Executive Officer, Taluk Panchayath, Kushtagi Original
DW-2	DGO No. 2 Smt. Sulochana R.Banasudi, in charge Child Development Project Officer, Kushtagi Original

iv) **List of documents marked on behalf of DGO**

Ex.D-1	Ex.D-1 is the CTC dated: 13.2.2013 of Sri.M.Jayappa and DGO No.1
Ex.D-2	Ex.D-2 is the CTC dated: 20.10.2013 of DGO No.1 and Sri. M.V.Badi
Ex.D-3	Ex.D-3 is the list of 18 anganawadis
Ex.D-4	Ex.D-4 is the meeting proceedings dated: 30.9.2013
Ex.D-5	Ex.D-5 is the letter dated: 18.2.2013 from Executive Officer, Taluk Panchayath Kustagi to Assistant Executive Engineer Zilla panchayath Engineering Sub Division, Kustagi
Ex.D-6	Ex.D-6 is the Death certificate of Siddava Myageri
Ex.D-7	Ex.D-7 are the photographs
Ex.D-8	Ex.D-8 is the letter dated: 16.12.2013 of Child Development Planning Officer, Kustagi to Executive Officer, Taluk Panchayath Kustagi

2  
7-9-2021

Ex.D-9	Ex.D-9 is the letter dated: 23.12.2013 of Child Development Planning Officer, Kustagi to Deputy Director, Women and Child Development Department Kustagi
Ex.D-10	Ex.D-10 is the letter dated: 31.12.2013 of Child Development Planning Officer, Kustagi to CEO, Zilla panchayath Koppal
Ex.D-11	Ex.D-11 is the letter dated: 23.1.2014 from DGO no. 2 to Police Inspector, Hanumasagar
Ex.D-12	Ex.D-12 is the letter dated: 26.6.2013 from Deputy Director, Women and Child Development Department Koppal to the Child Development Planning Officer, Kustagi

*Pu. V. 2.9.2014*  
(PUSHPAVATHI.V)

Additional Registrar Enquiries-9  
Karnataka Lokayukta,  
Bengaluru.

**GOVERNMENT OF KARNATAKA**



**KARNATAKA LOKAYUKTA**

No. UPLOK-1/DE/476/2015/ARE-9

Multi Storied Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru-560 001  
Date: **17/09/2021**

**RECOMMENDATION**

Sub:- Departmental inquiry against;

- 1) Sri C.B. Myageri, Assistant Director, Department of Animal Husbandry and Veterinary Sciences (then In-charge Executive Officer, Taluk Panchayath, Kushtagi, Koppal District)
- 2) Smt. Sulochana R. Banasudi, In-charge Child Development Project Officer, Kushtagi Taluk, Koppal District – Reg.

- Ref:-
- 1) Govt. Order No. 76 ಎಸೆಬಿ 2015, Bengaluru dated 17/4/2015 entrusting departmental inquiry against Sri C.B. Myageri.
  - 2) Govt. order No. 228 ಎಸ್‌ಜೆಡಿ 2015, Bengaluru dated 19/9/20215 entrusting departmental inquiry against Smt. Sulochana R Banasudi.
  - 3) Nomination order No.UPLOK-1/DE/476/2015, Bengaluru dated 1.10.2015 of Upalokayukta-1, State of Karnataka, Bengaluru
  - 4) Inquiry Report dated 7/9/2021 of Additional Registrar of Enquiries-9, Karnataka Lokayukta, Bengaluru.

-----

The Government in the Department of Rural Development & Panchayath Raj by its order No. 76 ಎಸೆಬಿ 2015 dated 17/4/2015 initiated the disciplinary proceedings against Sri C.B. Myageri, Assistant Director, Department of Animal Husbandry and Veterinary Services (the then In-charge Executive officer, Taluk Panchayath, Kushtagi, Koppal District) (hereinafter referred to as Delinquent Government Official-1 for short as DGO-1) and entrusted the Departmental Inquiry to this Institution.

2. The Government in the Department of Rural Development & Panchayath Raj by its order No. ಮಮಇ 228 ಎಸ್‌ಚೆಡಿ 2015 dated 19/9/2015 initiated the disciplinary proceedings against Smt. Sulochana R. Banasudi, In-charge Child Development Project Officer, Kushtagi Taluk, Koppal District (hereinafter referred to as Delinquent Government Official-2 for short as DGO-2) and entrusted the Departmental Inquiry to this Institution.

3. This Institution by Nomination Order No.UPLOK-1/DE/476/2015 Bengaluru dated 1/10/2015 nominated Additional Registrar of Enquiries-6, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGOs 1 & 2 for the alleged charge of misconduct, said to have been committed by them. Subsequently, by Order NoUPLOK-1/DE/2016, dated 3/8/2016 the Addl. Registrar of Enquiries-9, Karnataka Lokayukta, Bengaluru was re-nominated as inquiry officer to conduct departmental inquiry against DGOs 1 & 2.

4. The DGO-1 C.B. Myageri, Assistant Director, Department of Animal Husbandry and Veterinary Sciences (then In-charge Executive Officer, Taluk Panchayath, Kushtagi, Koppal District) and DGO-2 Smt. Sulochana R. Banasudi, In-charge Child Development Project Officer, Kushtagi Taluk, Koppal District were tried for the following charges:-

“ನೀವು ಶ್ರೀ. ಸಿ.ಬಿ.ಮ್ಯಾಗೇರಿ (ಇನ್ನು ಮುಂದೆ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರ -1 ಎಂದು ಸಂಬೋಧಿಸಲ್ಪಡುವ) ಹಾಗೂ ನೀವು ಶ್ರೀಮತಿ. ಸುಲೋಚನ ಆರ್.ಬನಸುಡಿ (ಇನ್ನು ಮುಂದೆ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರ-2 ಎಂದು ಸಂಬೋಧಿಸಲ್ಪಡುವ) ಕ್ರಮವಾಗಿ ಕೊಪ್ಪಳ ಜಿಲ್ಲೆಯ ಕುಷ್ಟಗಿ ತಾಲ್ಲೂಕು ಪಂಚಾಯತಿಯಲ್ಲಿ ಪ್ರಭಾರ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳಾಗಿ ಹಾಗೂ ಕುಷ್ಟಗಿಯಲ್ಲಿ ಪ್ರಭಾರ ಮಕ್ಕಳ ಕಲ್ಯಾಣ ಯೋಜನಾಧಿಕಾರಿಗಳಾಗಿ 2013-14ನೇ

ಸಾಲಿನಲ್ಲಿ ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿರುವಾಗ 2013-14ನೇ ಸಾಲಿನಲ್ಲಿ ಹಿರೇಬನ್ನಿಗೋಳ, ಹಿರೇನಂದಿಹಾಳ, ಟಕ್ಕಳಕಿ, ಜೂಲಕಟ್ಟಿ, ಮೇಣಸಗೇರಿ, ಕಡೇಕೊಪ್ಪ ಹಾಗೂ ಇತರ 16 ಗ್ರಾಮಗಳ ಅಂಗನವಾಡಿ ಕಟ್ಟಡಗಳ ದುರಸ್ತಿ ಕುರಿತು ಮಂಜೂರಾಗಿ ಬಿಡುಗಡೆಯಾದ ಅನುದಾನದ ಹಣವನ್ನು ದುರಸ್ತಿ ಕಾಮಗಾರಿ ಮಾಡದೇ ಕಾಮಗಾರಿ ಮಾಡಿದಂತೆ ಸುಳ್ಳು ದಾಖಲಾತಿಗಳನ್ನು ಸೃಷ್ಟಿ ಮಾಡಿ ಕುಷ್ಟಗಿಯ ಉಪ ವಿಜಾನೆಗೆ ಬಿಲ್ಲುಗಳನ್ನು ಸಲ್ಲಿಸಿ ಪಾಸ್ ಮಾಡಿಸಿಕೊಳ್ಳುವಾಗ ಸದರಿ ಹಣವನ್ನು ಯಾವ ಕಾಮಗಾರಿಗೆ ವಿನಿಯೋಗಿಸಬೇಕೆನ್ನುವ ಬಗ್ಗೆ ನಿರ್ದಿಷ್ಟವಾಗಿ ಗುರುತಿಸಿ ಲೆಕ್ಕ ಶೀರ್ಷಿಕೆ 2211-00-102-0-61 (ಯೋಜನೆ) ಅಡಿಯಲ್ಲಿ ಕ್ರಿಯಾ ಯೋಜನೆ ಸಿದ್ಧಪಡಿಸಿ ಅನುಮೋದನೆ ಪಡೆದುಕೊಳ್ಳದೆ; ಅಂದಾಜು ಪಟ್ಟಿ ತಯಾರಿಸಿ ಅನುಮೋದನೆ ಪಡೆಯದೆ, ಈ ಕೆಳಕಂಡ ಕಾಮಗಾರಿಗಳಿಗೆ ಬಿಲ್ಲುಗಳನ್ನು ತಯಾರಿಸಿ ವಿಜಾನೆಯಿಂದ ರೂ.21.92 ಲಕ್ಷ ಹಣವನ್ನು ಗುತ್ತಿಗೆದಾರರಿಗೆ ಪಾವತಿ ಮಾಡಲು ಜವಾಬ್ದಾರಾಗಿರುತ್ತೀರಿ:

(2) ಸದರಿ ಕಾಮಗಾರಿಗಳ ಬಾಬತ್ತುಗಳಿಗೆ ಸಂಬಂಧಿಸಿದ ನಿರ್ವಹಿಸಬೇಕಾದ ಬಾಬತ್ತುಗಳನ್ನು ಶೆಡ್ಯೂಲ್-'ಬಿ' ಯನ್ನು ತಯಾರಿಸದೇ, ಗುತ್ತಿಗೆದಾರರೊಂದಿಗೆ ಕರಾರು ಒಪ್ಪಂದ ಮಾಡಿಕೊಳ್ಳದೆ, ಗುತ್ತಿಗೆದಾರರಿಗೆ ಕಾಮಗಾರಿ ನಿರ್ವಹಿಸಲು ಕಾರ್ಯಾದೇಶ ಪತ್ರ ನೀಡದೆ ಸಕ್ಷಮ ಅನುಷ್ಠಾನಾಧಿಕಾರಿಗಳಿಂದ ಉಪವಿಭಾಗದಿಂದ ಕಾಮಗಾರಿಗಳನ್ನು ನಿರ್ವಹಿಸಿದ ಬಗ್ಗೆ ಸಂಬಂಧಿಸಿದ ಶಾಖಾಧಿಕಾರಿಗಳ ಮತ್ತು ಸಹಾಯಕ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಭಿಯಂತರರವರಿಂದ ಕಾಮಗಾರಿ ಮುಗಿದ ಬಗ್ಗೆ ನಂತರ ಅಳತೆಗಳನ್ನು ಎಂ.ಬಿ.ಪುಸ್ತಕದಲ್ಲಿ ದಾಖಲಿಸದೇ ಬಿಲ್ಲುಗಳನ್ನು ತಯಾರಿಸಿ ವಿಜಾನೆಗೆ ಸಲ್ಲಿಸಿರುತ್ತೀರಿ;

(3) ಸದರಿ ಕಾಮಗಾರಿಗಳಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ತುಂಡುಗುತ್ತಿಗೆ/ಕರಾರು ಒಪ್ಪಂದ, ಕಾರ್ಯಾದೇಶ ಇರದೇ ಕಾಮಗಾರಿಗಳ ಪ್ರಾರಂಭಿಕ ಪೂರ್ವದಲ್ಲಿನ ಕಟ್ಟಡದ ಸ್ಥಿತಿ ಬಗ್ಗೆ, ಕಾಮಗಾರಿ ಪ್ರಗತಿಯಲ್ಲಿರುವಾಗ ಮತ್ತು ಕಾಮಗಾರಿ ಪೂರ್ಣಗೊಂಡ ನಂತರದ ಕಟ್ಟಡಗಳ ಸ್ಥಿತಿಗಳ ಫೋಟೋ ದಾಖಲೆಗಳನ್ನು ಇಡದೇ ವಿಜಾನೆಗೆ ಬಿಲ್ಲುಗಳನ್ನು ಸಲ್ಲಿಸಿ ಗುತ್ತಿಗೆದಾರರಿಗೆ ಹಣ ಪಾವತಿ ಮಾಡುವ ಕ್ರಮ ತೆಗೆದುಕೊಂಡಿದ್ದೀರಿ;

(4) ಸದರಿ ಕಾಮಗಾರಿಗಳು ಪೂರ್ಣಗೊಂಡ ಬಗ್ಗೆ ಹಾಗೂ ಕಟ್ಟಡಗಳನ್ನು ಸಂಬಂಧಪಟ್ಟ ಇಲಾಖೆಗೆ ಅಂಗನವಾಡಿಗೆ ಹಸ್ತಾಂತರಿಸಿದ ಬಗ್ಗೆ ದಾಖಲೆಗಳನ್ನು ಇಟ್ಟಿರಲಿಲ್ಲ.

(5) ಸದರಿ ಕಾಮಗಾರಿಗಳನ್ನು ನಿರ್ವಹಿಸಿದ ಬಗ್ಗೆ ಗುಣಮಟ್ಟದ ಬಗ್ಗೆ ಪರಿಶೀಲಿಸಿದ ಬಗ್ಗೆ ಯಾವುದೇ ಅಧಿಕಾರಿಗಳ ದೃಢೀಕರಣ ಪತ್ರಗಳನ್ನು ಇಟ್ಟಿರಲಿಲ್ಲ.

(6) ಸದರಿ ಕಾಮಗಾರಿಗಳಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಸೆಳೆದ ಬಿಲ್ಲುಗಳಲ್ಲಿ ಹೇಳಿದ ಈ ಕೆಳಗೆ ಹೇಳಿದ ಕಾಮಗಾರಿಗಳನ್ನು ನಿರ್ವಹಿಸದೇ ಇದ್ದರೂ ಸಹ ಎಲ್ಲಾ ಕಾಮಗಾರಿಗಳಿಗೆ ಒಂದೇ ರೀತಿಯ ಬಿಲ್ಲುಗಳನ್ನು ತಯಾರಿಸಿ ಖಜಾನೆಯಿಂದ ರೂ.21.92 ಲಕ್ಷ ಹಣವನ್ನು ಗುತ್ತಿಗೆದಾರರಿಗೆ ಪಾವತಿ ಮಾಡಲು ಜವಾಬ್ದಾರರಾಗಿರುತ್ತೀರಿ.

ಕ್ರ. ಸಂ	ಬಿಲ್ಲು ಸಂ ದಿನಾಂಕ	ಕಾಮಗಾರಿ ವಿವರ	ಬಿಲ್ಲಿನ ಮೊತ್ತ	ಕುಷ್ಟಗಿಣುಪ ಖಜಾನೆ ಟೋಕನ್ ನಂ	ಬಿಲ್ಲಿನ ಹಣ ಸೆಳೆದ ಅಧಿಕಾರಿ	ಬಿಲ್ಲುಮೇಲು ರುಜು ಮಾಡಿದ ಅಧಿಕಾರಿ	ಬಿಲ್ಲು ಯಾವ ಗುತ್ತಿಗೆದಾರರಿಗೆ ಪಾವತಿಯಾಗಿದೆ ಎಂಬ ವಿವರ
1	1/ 2013 -14	ಅಂಗನವಾಡಿ ದುರಸ್ತಿ ಹಿರೇಬನ್ನಿಗೋಳ ರೂ.99762 ಹಿರೇನಂದಿಹಾಳ ರೂ.99762	199524	1866457	ಶಿಶು ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳು ಕುಷ್ಟಗಿ	ಕಾ.ಅ ತಾಪಂ ಕುಷ್ಟಗಿ	ಶ್ರೀ ಗದ್ದಿಬಸಯ್ಯ ಜಿ ಕಾಟ್ರಿಳಿಮಠ ಗುತ್ತಿಗೆದಾರರ ಬಿಲ್ಲು.
		199524					
2	2/ 2013 -14	ಅಂಗನವಾಡಿ ದುರಸ್ತಿ ನಿರ್ವಹಣೆ ಹನುಮಸಾಗರ ರೂ.99762 ಚಳಗೇರಾ ರೂ.99762	199524	58	ಶಿಶು ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳು ಕುಷ್ಟಗಿ	ಕಾ.ಅ ತಾಪಂ ಕುಷ್ಟಗಿ	ಶ್ರೀ ಗದ್ದಿಬಸಯ್ಯ ಜಿ ಕಾಟ್ರಿಳಿಮಠ ಗುತ್ತಿಗೆದಾರರ ಬಿಲ್ಲು.
		199524					
3	3/ 2013 -14	ಅಂಗನವಾಡಿ ದುರಸ್ತಿ ಟಕ್ಕಳಕಿ ರೂ.99762 ಮೆತ್ತಿನಾಳ ರೂ.99762	199524	59	ಶಿಶು ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳು ಕುಷ್ಟಗಿ	ಕಾ.ಅ ತಾಪಂ ಕುಷ್ಟಗಿ	ಶ್ರೀ ಗದ್ದಿಬಸಯ್ಯ ಜಿ ಕಾಟ್ರಿಳಿಮಠ ಗುತ್ತಿಗೆದಾರರ ಬಿಲ್ಲು.
		199524					
4	4/ 2013 -14	ಅಂಗನವಾಡಿ ದುರಸ್ತಿ ಮಡಕೇರಿ ರೂ.99762 ಯಲಬುಣಚಿ ರೂ.99762	199524	60	ಶಿಶು ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳು ಕುಷ್ಟಗಿ	ಕಾ.ಅ ತಾಪಂ ಕುಷ್ಟಗಿ	ಶ್ರೀ ಗದ್ದಿಬಸಯ್ಯ ಜಿ ಕಾಟ್ರಿಳಿಮಠ ಗುತ್ತಿಗೆದಾರರ ಬಿಲ್ಲು.
		199524					
5	5/ 2013 -14	ಅಂಗನವಾಡಿ ದುರಸ್ತಿ ಬಸಾಪುರ ರೂ.99011 ಕೋನಾಪುರ ರೂ.100000	199001	1866461	ಶಿಶು ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳು ಕುಷ್ಟಗಿ	ಕಾ.ಅ ತಾಪಂ ಕುಷ್ಟಗಿ	ಶ್ರೀ ಗದ್ದಿಬಸಯ್ಯ ಜಿ ಕಾಟ್ರಿಳಿಮಠ ಗುತ್ತಿಗೆದಾರರ ಬಿಲ್ಲು.
		199001					

6	6/ 2013 -14	ಅಂಗನವಾಡಿ ದುರಸ್ತಿ ಹುಲಸಗೇರಾ ರೂ.99762 ಜಲಕುಂಟಿ ರೂ.99269	199031	1866462	ಶಿಶು ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳು ಕುಷ್ಠಗಿ	ಕಾ.ಅ ತಾಪಂ ಕುಷ್ಠಗಿ	ಶ್ರೀ ಗದ್ದಿಬಸಯ್ಯ ಜಿ ಕಾಟ್ರಿಳಿಮಠ ಗುತ್ತಿಗೆದಾರರ ಬಿಲ್ಲು.
		199031					
7	7/ 2013 -14	ಅಂಗನವಾಡಿ ದುರಸ್ತಿ 1)ಮುದೇನೂರ 2) ಜಲಕುಂಟಿ 3)ತಾವರಗೇರಾ	297928	1866463	ಶಿಶು ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳು ಕುಷ್ಠಗಿ	ಕಾ.ಅ ತಾಪಂ ಕುಷ್ಠಗಿ	ಶ್ರೀ ಗದ್ದಿಬಸಯ್ಯ ಜಿ ಕಾಟ್ರಿಳಿಮಠ ಗುತ್ತಿಗೆದಾರರ ಬಿಲ್ಲು.
8	8/ 2013 -14	ಅಂಗನವಾಡಿ ದುರಸ್ತಿ 1) ಯರಿಗೋನಾಳ 2) ಕಲಗೋನಾಳ 3)ಕಾಪಾಪುರ	299143	1866464	ಶಿಶು ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳು ಕುಷ್ಠಗಿ	ಕಾ.ಅ ತಾಪಂ ಕುಷ್ಠಗಿ	ಶ್ರೀ ಗದ್ದಿಬಸಯ್ಯ ಜಿ ಕಾಟ್ರಿಳಿಮಠ ಗುತ್ತಿಗೆದಾರರ ಬಿಲ್ಲು.
9	9/ 2013 -14	ಅಂಗನವಾಡಿ ದುರಸ್ತಿ ನಿರ್ವಹಣೆ 1)ಕಬ್ಬರಗಿ ರೂ.99762 2) ಸೇಬಿನಕಟ್ಟಿ ರೂ.99762	199524	1866465	ಶಿಶು ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳು ಕುಷ್ಠಗಿ	ಕಾ.ಅ ತಾಪಂ ಕುಷ್ಠಗಿ	ಶ್ರೀ ಗದ್ದಿಬಸಯ್ಯ ಜಿ ಕಾಟ್ರಿಳಿಮಠ ಗುತ್ತಿಗೆದಾರರ ಬಿಲ್ಲು.
10	10/ 2013 -14	ಅಂಗನವಾಡಿ ದುರಸ್ತಿ ನಿರ್ವಹಣೆ 1)ಮಣಸಗೇರಾ ರೂ.99762 2) ಕಡೆಕೊಪ್ಪ ರೂ.99337	199099	1866466	ಶಿಶು ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳು ಕುಷ್ಠಗಿ	ಕಾ.ಅ ತಾಪಂ ಕುಷ್ಠಗಿ	ಶ್ರೀ ಗದ್ದಿಬಸಯ್ಯ ಜಿ ಕಾಟ್ರಿಳಿಮಠ ಗುತ್ತಿಗೆದಾರರ ಬಿಲ್ಲು.

(7) ಮುಂದುವರೆದು, ನೀವು ಆ.ಸ.ನೌ-1 ರವರು ಕುಷ್ಠಗಿ ತಾಲ್ಲೂಕು ಪಂಚಾಯಿತಿ ಅಧಿಕಾರಿಯಾಗಿ ಸದರಿ ಕಾಮಗಾರಿಗಳನ್ನು ಇಂಜಿನಿಯರಿಂಗ್ ಉಪವಿಭಾಗದಿಂದ ನಿರ್ವಹಿಸಲಾಗಿದೆಯೇ ಅಥವಾ ಜಿಲ್ಲಾ ಪಂಚಾಯಿತಿ ವತಿಯಿಂದ ನಿರ್ವಹಿಸಲಾಗಿದೆಯೇ ಎಂದು ಸ್ಪಷ್ಟಪಡಿಸುವಲ್ಲಿ ವಿಫಲರಾಗಿದ್ದೀರಿ.

(8) ಮುಂದುವರೆದು ನೀವು ಆ.ಸ.ನೌ-1 ರವರು ಯಾವುದೇ ಕಾಮಗಾರಿಗಳನ್ನು ನಿರ್ವಹಿಸದೇ ಇದ್ದರೂ ಸಹ ರೂ.21.92 ಲಕ್ಷ ಮೊತ್ತದ ಬಿಲ್ಲುಗಳನ್ನು ತಯಾರಿಸಿ ಹಣ ದುರುಪಯೋಗವಾಗಲು ಕಾರಣರಾಗಿರುತ್ತೀರಿ.

(9) ನೀವು ಆ.ಸ.ನೌ-2 ರವರು ಯಾವುದೇ ಮೇಲೆ ಹೇಳಿದ ಕಾಮಗಾರಿಗಳ ನಿರ್ವಹಣೆ ಆಗದೇ ಇದ್ದರೂ ಸಹ ಆ.ಸ.ನೌ-1 ರವರು ಸೆಳೆದ ಮೇಲೆ ಹೇಳಿದ 22 ಬಿಲ್ಲುಗಳ ಮೇಲೆ ನಿಮ್ಮ ಸಹಿಗಳನ್ನು ಹಾಕುವ ಮೂಲಕ ರೂ.21.92 ಲಕ್ಷ ಹಣ ದುರುಪಯೋಗವಾಗಲು ಜವಾಬ್ದಾರರಾಗಿರುತ್ತೀರಿ. ತನ್ನೂಲಕ ನೀವು ಆ.ಸ.ನೌ-1 ಹಾಗೂ 2 ರವರು ನಿಮ್ಮ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ



ಸಂಪೂರ್ಣ ಪ್ರಾಮಾಣಿಕತೆ ಹಾಗೂ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ಪಾಲಿಸದೆ ಮತ್ತು ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಉಚಿತವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ನಡತೆ/ದುವರ್ತನೆಯಿಂದ ವರ್ತಿಸಿ, ಕರ್ನಾಟಕ ನಾಗರಿಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) 1966, ನಿಯಮ 3(1)(i)(ii) ಮತ್ತು (iii)ರಡಿಯಲ್ಲಿ ಉಕ್ತವಾದ ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರಿ ಅಂತ ನಿಮ್ಮ ಮೇಲೆ ದೋಷಾರೋಪಣೆಯನ್ನು ಮಾಡಲಾಗಿದೆ.

5. The Inquiry Officer (Additional Registrar of Enquiries-9) on proper appreciation of oral and documentary evidence has held that the Disciplinary Authority has proved the above charges against DGO-1 C.B. Myageri, Assistant Director, Department of Animal Husbandry and Veterinary Sciences (then In-charge Executive Officer, Taluk Panchayath, Kushtagi, Koppal District) and DGO-2 Smt. Sulochana R. Banasudi, In-charge Child Development Project Officer, Kushtagi Taluk, Koppal District.

6. On re-consideration of inquiry report and taking note of the totality of the circumstances of the case, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. It is hereby recommended to the Government to accept the report of Inquiry Officer.

7. As per the First Oral Statement submitted by DGOs 1 & 2;

(i) DGO-1 Sri C.B. Myageri is due to retire from service on 31/5/2023;

(ii) DGO-2 Smt. Sulochana R. Banasudi is due to retire from service on 30/6/2022.

8. Having regard to the nature of charges proved against DGO-1 C.B. Myageri, Assistant Director, Department of Animal Husbandry and Veterinary Sciences (then In-charge Executive Officer, Taluk Panchayath, Kushtagi, Koppal District) and DGO-2

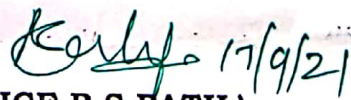
Smt. Sulochana R. Banasudi, In-charge Child Development Project Officer, Kushtagi Taluk, Koppal District, it is hereby recommended to the Government for imposing penalty of ;

(i) reducing the pay of DGO-1 Sri C.B. Myageri in the time scale of pay by four lower stages, for a period of 4 years; the pay will remain constant during the period of such reduction and on expiry of the period of penalty, the reduction will have the effect of postponing the increments of his pay. Further, it is recommended to deny further promotion, if any, on DGO-1.

(ii) reducing the pay of DGO-2 Smt. Sulochana R. Banasudi in the time scale of pay by four lower stages, for a period of 4 years; the pay will remain constant during the period of such reduction and on expiry of the period of penalty, the reduction will have the effect of postponing the increments of her pay. Further, it is recommended to deny further promotion, if any, on DGO-2.

9. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

  
(JUSTICE B.S.PATIL)  
Upalokayukta,  
State of Karnataka,  
Bengaluru